

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. NO. 472 OF 2011

Thursday, this the 2nd day of June, 2011

CORAM:

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER
HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER

G . Gokuldas
Deputy CTI
Southern Railway, Kollam
Residing at A-90, Sree Rangan lane
Sasthamangalam PO
Thiruvananthapuram – 695 010

... Applicant

(By Advocate Mr. N.Radhakrishnan)

versus

1. The Divisional Manager
Southern Railway
Thiruvananthapuram
2. The Senior Divisional Manager
Southern Railway
Thiruvananthapuram
3. The Additional Divisional Railway Manager
Southern Railway
Thiruvananthapuram
4. Union of India through General Manager
Southern Railway
Park Town, Chennai- 3

... Respondents

(By Advocate Mr.Thomas Mathew Nellimoottil)

The application having been heard on 02.06.2011, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER

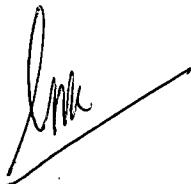
The applicant as per Annexure A-1 dated 09.01.2007 was removed from service alleging unauthorised absence. Appeal preferred therefrom was disposed of by Annexure A-3 order reducing his penalty of reduction of pay by two stages. Thereafter a revision is filed and the same

[Signature]

is pending. The Revisional Authority pending consideration of revision proposed to enhance the punishment. Annexure A-5 is the show cause notice. Inter-alia such a notice is issued beyond the time and that punishment shall be expired after six months period and impugning that notice, this OA is filed.

2. We have heard Mr.N.Radhakrishnan, the learned counsel for applicant and Mr.Thomas Mathew Nellimoottil, the learned counsel for respondents. We are of the view that it is not necessary to go into the merits of the contentions raised. The Revisional Authority has issued only a notice proposing to enhance the punishment without considering his revision. As such, it is open to the applicant to raise all his contentions before that authority at the first instance. The Revisional Authority shall consider such contentions also before passing final orders pursuant to Annexure A-5. In case, the applicant is aggrieved by the final order so passed, it is open for him to agitate the question on a future date, if occasion arises. A copy of this order be produced by the applicant before the Revisional Authority. OA is disposed of. No costs.

Dated, the 2nd June, 2011.



**K GEORGE JOSEPH
ADMINISTRATIVE MEMBER**



**JUSTICE P.R.RAMAN
JUDICIAL MEMBER**

vs